

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1507  
ANSWERED ON:02.12.2014  
INCREASE IN CRIME AGAINST WOMEN  
Patel Smt. Anupriya Singh

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government had put in place any mechanism to safeguard the modesty of women and if so, the details thereof;
- (b) whether there has been an increase in crime against women at the household level;
- (c) if so, the details thereof and the corrective action taken to curb such cases; and
- (d) the other measures taken to provide adequate security to women in public/local transport?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (c): There are adequate provisions within the Indian Penal Code to safeguard the modesty of women. Moreover, Criminal Law (Amendment) Act 2013 comprehensively covers all aspects of crimes against women.

As per information provided by the National Crime Records Bureau (NCRB), the specific information regarding crime against women in household is not maintained separately. However, a total 99,135 cases, 1,06,527 cases and 1,18,866 cases of crime against women under cruelty by husband or his relatives were reported during 2011, 2012 and 2013 respectively, showing a rising trend.

The Ministry of Home Affairs had issued a detailed advisory on crime against women dated 4th Sept., 2009, to all the States and Union Territory Administrations wherein the States have been directed to conduct a comprehensive review of the effectiveness of their law and order machinery in tackling the problem of violence against women and to take appropriate measures aimed at increasing its responsiveness to such violence. Through this advisory, the States / UTs were advised to expedite dowry related cases, appointment of dowry prohibition officers and display of name and other details of Protection Officers of the area appointed under the Domestic Violence Act, 2005

(d): The Union Cabinet has sanctioned the proposal of the Ministry of Road Transport & Highways regarding "Security for Women in public road transport in the country" in 32 cities of the country. The objective of the scheme is to ensure safety of women and girl child in public transport by monitoring location of public transport vehicles to provide immediate assistance in minimum response time to the victims in distress.

The proposed scheme under the "Nirbhaya Fund" envisages setting up of a unified system at the National Level (National Vehicle Security and Tracking System) and the State level (City Command and Control Centre) for GPS tracking of the location of, emergency buttons and video recording of incidents in public transport vehicles.